

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 108  
CP(IB) 317 of 2019  
IA/482(AHM)2021

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Bharat Road Carrier Pvt Ltd  
V/s  
Rasna Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..20/07/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Operational Creditor : Mr. Victor Dutta  
For the Corporate Debtor : Ms. Aishwarya Reddy

**ORDER**

IA No. 482(AHM)2021 is filed by the Corporate Debtor almost after two years. Pleadings in main petition are completed and matter was fixed for hearing.

We heard learned counsel for the Corporate Debtor. She submits that as she has been recently engaged by the Corporate Debtor and earlier advocate has not filed those documents, hence, she may be permitted to file.

We heard Learned Counsel for the Operational Creditor. Change of advocate is not a ground to allow the parties to add new evidences. More, particularly, Insolvency and Bankruptcy Code is a time bound process keeping upon Corporate Debtor defence about pre-existing dispute.

Accordingly, IA No. 482(AHM)2021 stands disposed of.

Main matter fixed for hearing on 23.08.2021.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

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